

with references concerning high technology of drugs.

(c) and (d) The position is being ascertained.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF HINDUSTAN PETROLEUM CORPORATION LTD., BOMBAY FOR 1981-82, BHARAT PETROLEUM CORPORATION LTD, BOMBAY FOR 1981-82, COCHIN REFINERIES LTD. FOR 1981-82, INFRIGAL INDIA LTD. FOR 1981-82 AND THREE STATEMENTS FOR 1981-82 AND THREE STATEMENTS FOR DELAY.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited Bombay, for the year 1981-82.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5920|83].

(b) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1981-82.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5921|83].

(c) (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1981-82.

(ii) Annual Report of the Cochin Refineries Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5922|83].

(d) (i) Review by the Government on the working of the Engineers India Limited for the year 1981-82.

(ii) Annual Report of the Engineers India Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-59-23|83].

(e) (i) Review by the Government on the working of the Lubrizol India Limited for the year 1981-82.

(ii) Annual Report of the Lubrizol India Limited for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Three Statements (Hindi and English versions) showing reasons for delay in having the papers mentioned at (e) to (e) of them (1) above. [Placed in Library. See No. LT-5924|83].

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN ANTIBIOTICS LTD., PIMPRI FOR 1981-82 AND STATEMENT FOR NON-LAYING IN TIME THE ANNUAL REPORT OF BENGAL CHEMICAL AND PHARMACEUTICALS LTD. FOR 1981-82

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): I beg to lay on the Table:—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1981-82.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1981-82 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5925/83].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bengal Chemical and Pharmaceuticals Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-5926/83].

EMPLOYEES' FAMILY PENSION
(AMENDMENT) SCHEME, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATIONS (SHRI DHARAMVIR): I beg to lay on the Table a copy of the Employees' Family Pension (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 87 (E) in Gazette of India dated the 16th February, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-5927/83].

श्री जगपाल सिंह (हरिद्वार) : अध्यक्ष महोदय, मैंने एक एडजार्नमेन्ट मोशन दिया है... आप मेरी बात सुन लीजिये... इसमें मैंने दवाइयों का मामला उठाया है...

अध्यक्ष महोदय : आप इस को दूसरे तरीके से दीजिये ।

श्री जगपाल सिंह : आप मेरी बात सुन लीजिये... संसद में एम० पी० जो दवाइयां दी जा रही हैं, वे आर्टी-फीशियल हैं...

अध्यक्ष महोदय : इस तरह से नहीं ।

श्री जगपाल सिंह : आप मेरी बात सुन लीजिये—पार्लियामेंट में एम० पी०

को बनावटी दवाई मिलेगी तो फिर इस देश की स्थिति का आप अन्दाजा लगा लीजिये । यहां पर बिलकुल आर्टी-फीशियल दवाइयां दी जा रही हैं....

(व्यवधान)

MR. SPEAKER: Nothing goes on record.

श्री जगपाल सिंह : अगर एम० पी० को आर्टी-फीशियल दवाइयां दी जायगी..

अध्यक्ष महोदय : मेरे कान बिलकुल ठीक हैं, इतना जोर से क्यों बोल रहे हैं... (व्यवधान)... आप पहले जोर से बोल लीजिये, उस के बाद देखूंगा । आप इस को किसी और तरह से दीजिये।

श्री राजनाथ सोनकर शास्त्री (सदपुर) : पिछली बार भी हम दोनों ने इस मामले को उठाया था । आप ने कहा था कि काल एन्टेन्शन स्वीकार किया जायगा । लेकिन उस के बाद भी आप ने उस को नहीं लिया ।

अध्यक्ष महोदय : अब दे दीजिये । लेकिन इस का एडजार्नमेन्ट मोशन नहीं बनता है ।

श्री राजनाथ सोनकर शास्त्री : जो मंत्रालय दवाइयां लेता है उस के खिलाफ हम ने उठाया था । हम ने यहां पर ग्लैव्सों की एक शीशी रखी थी ।

अध्यक्ष महोदय : आप काल-एन्टेन्शन दे दीजिये, मैं देख लूंगा ।

श्री जगपाल सिंह : काल-एन्टेन्शन पर कोई कार्यवाही नहीं होती है ।
.... (व्यवधान)

श्री राजनाथ सोनकर शास्त्री : मैंने दवा की शीशी यहां पर रखी थी, आप ने आदेश दिया था कि जांच होनी चाहिये लेकिन उस के बाद कोई जांच नहीं हुई ।

अध्यक्ष महोदय : इसी लिये तो कहता हूं कि आप कोई दूसरा मोशन दीजिये ।